

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR N.J.JAMADAR

Petition(s) for Special Leave to Appeal (Civil) No(s).32095/2011

MUNESHWAR AND ORS

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(With prayer for interim relief and office report)

WITH SLP(C) NO. 32093 of 2011

(With prayer for interim relief and office report)

Date: 16/04/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Niraj Gupta, Adv.
Mr Upendra Mishra, Adv.
Mr. Adarsh Upadhyay, Adv.

For Respondent(s)

M/S Vidhi International, Adv.
Mr Upendra Mishra, Adv.
Mr. Adarsh Upadhyay , Adv
Ms Shweta Singh, Adv.
Mr. Amit Sharma , Adv

UPON hearing counsel the Court made the following
O R D E R

SLP(C) NO.32095/2011

Counter affidavit not filed on behalf of respondent Nos. 1 to 4 inspite of last chance granted on 14.3.2013.

The ld. Counsel for the petitioner to take steps for issuance of notice to respondent No.7 through the concerned District Court in addition to postal service, within three weeks.

SLP(C) NO.32093/2011

Counter affidavit not filed on behalf of respondent Nos. 1,2 and 4 inspite of last chance granted on 14.3.2013.

-2-

Item No.16

The ld. Counsel for the petitioner to take steps for issuance of notice to respondent No.3 through the concerned District Court in addition to postal service within three weeks.

If steps are taken, issue notice to respondent No.3. Await.

List again on 8.7.2013.

		(N.J.JAMADAR)	
		REGISTRAR	

hj